

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No204- IA 314 (AHM) 2021
ITEM No205- IA 431 (AHM) 2021
ITEM No206- IA 662 (AHM) 2021
In
CP(IB) 586 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pvt Ltd
V/s
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..01/07/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant/RP	: Mr. Saurabh Soparkar, Sr. Adv. a/w. Mr. Jaimin Dave, Adv.
	: Mr. Karan Sanghani, Adv.
For the Respondent/RP	: Mr. Jaimin Dave, Adv.
	: Mr. Chinmoy Sharma, Sr. Adv. with Mr. Aditya Sharma, Adv. for R-3
	: Mr. Akash Kothari, Adv.
For the CoC	: Mr. Yuvra Thakore. Adv. for R-4

ORDER

IA 314 (AHM) 2021

Application is filed for approval of resolution plan

List before regular Bench on 04.08.2022

IA 431 (AHM) 2021

Objections filed by one of the financial creditors. Reply is on record.

List on 04.08.2022.

IA 662 (AHM) 2021

Learned Counsel for RP states that they are in process of receiving the interim finance to pay the dues of the respondent electricity department, and due as per the computation sent by respondent will be paid within a week. Learned Counsel for the Maharashtra State Electricity Distribution Co. Ltd (MSEDCL) states that on the same date of receiving the payment the electricity connection will be restored.

List on 04.08.2022.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**